

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 125  
**(IB)-2046(PB)/2019**

**IN THE MATTER OF:**

IDBI Capital Markets & Securities Ltd.  
v.

.... Applicant/petitioner

Great Indian Nautanki Company Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.10.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner  
For the Petitioner

Mr. Apan Chopra, Adv. with Ms. Dolly, AR  
Ms. Varsha Maniyar, AR

**ORDER**

Ld. Counsel for the petitioner states that the matter is settled and seeks short time to place on record the settlement agreement along with the receipt of the demand draft.

List for further consideration on 18.10.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

16.10.2019  
Ritu Sharma